

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

O.A/21/00034/2019

Date of order : 10.01.2019

Between:

K JOHN BUNYAN,
S/o K Moses,
Aged about 61 years,
Occupation: Retired Junior Clerk/Store Issuer, Gr.C,
R/o 9-1-83/84, Amarchand Sharma Complex,
Flat NO.604, S P Road,
Secunderabad, Telangana State.

Applicant

A N D

1. Union of India represented by
The Secretary,
Railway Board, Rail Bhavan,
New Delhi,
2. The General Manager,
South Central Railway,
Rail Nilayam, Secunderabad,
3. The Chief Administrative Officer (Construction),
South Central Railway,
Rail Nilayam, Secunderabad,
4. The Deputy Chief Personnel Officer/C/SC,
South Central Railway, Rail Nilayam,
Secunderabad.

... Respondents

Counsel for the applicant : Mr.K BHIMA SINGH

Counsel for the respondents : Mr. V.Vinod Kumar,
SC for Railways

C O R A M :

THE HON'BLE MR. JUSTICE R KANTHA RAO MEMBER (J)

THE HON'BLE MR. B V SUDHAKAR, MEMBER (A)

ORAL ORDER

(PER HON'BLE MR. JUSTICE R KANTHA RAO, MEMBER (J)

Heard Mr. K. Bhima Singh, learned counsel appearing for the applicant and Mr. V. Vinod Kumar, learned Standing Counsel for the respondents.

2. The OA is filed challenging the action of the respondents in not granting three MACP benefits. In that regard, the applicant submitted representations dated 26.10.2018 and 29.10.2018.

3. Therefore, the OA is disposed of at the stage of admission without going into the merits, directing the respondents to dispose of the representations submitted by the applicant and pass appropriate orders within eight weeks from the date of receipt of this order. It is further directed that the respondents shall treat copy of the OA as the representation submitted by the applicant.

4. There shall be no order as to costs.

(B V SUDHAKAR)
MEMBER (A)

(JUSTICE R. KANTHA RAO)
MEMBER (J)

Dictated in open court
Dated: 10.01.2019

vsn